



LEGISLATIVE ASSEMBLY OF THE STATE OF GOA

**The Goa Land Revenue Code (Amendment)
Bill, 2026**

(Bill No. 50 of 2026)

(As passed by the Legislative Assembly of the State of Goa)

**GOA LEGISLATURE SECRETARIAT
ASSEMBLY HALL, PORVORIM SEPTEMBER,
2026**

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BILL

further to amend the Goa Land Revenue Code, 1968 (Act No. 9 of 1969)

Be it enacted by the Legislative Assembly of Goa in the Seventyseventh Year of the Republic of India as follows:—

1. Short title and commencement.— (1) This Act may be called the Goa Land Revenue Code (Amendment) Act, 2026.

(2) It shall come into force at once except section 4 which shall be deemed to have come into force on the 10th day of April, 2026.

2. Amendment of section 2.— In section 2 of the Goa Land Revenue Code, 1968 (Act No. 9 of 1969) (hereinafter referred to as the "principal Act") ,—

(i) after clause 7, the following clause shall be inserted, namely:—

“(7A) “Common Cadre” means common cadre created under section 4” ;

(ii) after clause (30), the following clauses shall be inserted, namely:—

“(30A) “Revenue Department” means Revenue Department of the Government of Goa;

(30B) “Revenue Secretary” means Secretary to Government of Goa in charge of Revenue Department”;

(iii) after clause (32), the following clause shall be inserted, namely:—

“(32A) “subordinate employees” means the employees working under the Revenue Department and notified as subordinate employees under clause (1) of sub-section (1) of section 4 of the Code”.

3. Substitution of section 4.— For section 4 of the principal Act, the following section shall be substituted, namely:—

“4. Appointment of revenue, survey and other officers and subordinate employees.— (1) The Government, or such officer as may be authorized by Government in this behalf, may appoint the following classes of revenue and survey officers, namely:—

- (a) Collector, including Additional Collector;
- (b) Director of Settlement and Land Records, including Additional Director of Settlement and Land Records;
- (c) Assistant Collectors and Deputy Collectors;
- (d) Survey and Settlement Officers;
- (e) Superintendent of Surveys and Land Records;
- (f) Assistant Survey and Settlement Officers;
- (g) Inspectors of Surveys and Land Records;
- (h) Mamlatdars, including Joint Mamlatdars;
- (i) Awal Karkuns;
- (j) Revenue Inspectors;
- (k) Village Accountants or Talathis; and
- (l) such other officers and subordinate employees as may be specified by rules made under this Code.

(2) Notwithstanding anything contained in this Code or any other State law, the Government may, by notification in the Official Gazette, constitute, in respect of all the Offices under the control of Revenue Department, a common cadre of any of the Officer or subordinate employees specified in sub-section (1).

(3) The Revenue Secretary shall be cadre controlling authority for the purpose of seniority list, transfer and promotions of the Officers and

subordinate employees specified under clause (i), (j), (k) and (l) of sub-section (1).”

4. Amendment of section 38A. — In section 38A of the principal Act, in sub sections (3) and (7), for the words “six months” , the words “eighteen months” shall be substituted.

5. Amendment of section 199.— In section 199 of the principal Act, in sub-section (2), for clause (i) the following clause shall be substituted, namely.—

“(i) under section 4, appointment of other officers and employees;”.

6. Validation of certain appeals, orders, and acts under section 188.— (1) Notwithstanding anything contained in any judgment, decree, or order of any Court or Tribunal to the contrary, any first appeal heard, order passed, or proceeding conducted by the Superintendent of Surveys and Land Records under the provisions of clause (e) of sub-section (1) of section 188 of this Code, prior to the commencement of the Goa Land Revenue Code (Amendment) Act, 2026, shall be deemed to be, and to have always been, valid and effective as if such appeal had been heard, order passed, or proceeding conducted by an appellate authority duly empowered and notified to be the appellate authority under the provisions of this Code and as if such powers were vested in him at all material times under this Code.

(2) No suit, appeal, or other legal proceeding shall be maintained or continued in any Court or before any authority merely on the ground that the Superintendent of Surveys and Land Records lacked jurisdiction to entertain or decide such appeals.

7. Repeal and Saving.— (1) The Goa Land Revenue Code (Amendment) Ordinance, 2026 (Ordinance No. 2 of 2026) is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act as amended by the said Ordinance shall be deemed to have been done or taken under the principal Act as amended by this Act.
